

15.03 hrs.

**BUREAU OF INDIAN STANDARDS  
(AMENDMENT) BILL\***

[*English*]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill to amend the Bureau of Indian Standards Act, 1986.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Bureau of Indian Standards Act, 1986”.

The motion was adopted.

SHRI SHANTARAM NAIK : I introduce the Bill.

**CONSTITUTION (AMENDMENT) BILL\***

[Amendment of Article 51 A]

[*English*]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend to Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

SHRI SHANTARAM NAIK : I introduce the Bill.

**SATI PREVENTION BILL\***

[*Translation*]

SHRI RAM BAHADUR SINGH (Chapra) : I beg to move for leave to introduce a Bill to prevent sati and its glorification and for matters connected therewith or incidental thereto.

[*English*]

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to prevent sati and its glorification and for matters connected therewith or incidental thereto.”

The motion was adopted.

[*Translation*]

SHRI RAM BAHADUR SINGH : I introduce the Bill.

**PROHIBITION OF TESTS FOR PRE-  
BIRTH SEX DETERMINATION  
BILL\***

[*English*]

SHRIMATI MEIRA KUMAR (Bijnor) : I beg to move for leave to introduce a Bill to prohibit tests for pre-birth sex determination and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to prohibit tests for pre-birth sex determination and for matters connected therewith or incidental thereto”.

The motion was adopted.

SHRIMATI MEIRA KUMAR : I introduce the Bill.

**CONSTITUTION (AMENDMENT) BILL**

[Amendment of Article 244 etc.]—*Contd.*

[*English*]

MR. DEPUTY SPEAKER : Now, the motion for consideration of the Constitution (Amendment) Bill moved by Shri Piyus Tiraky be put to vote. On the last occasion the House had to be adjourned for want of quorum and the Division on the motion was held over to the next Private Members' Bills day.

Before I put the motion to the vote of the House, this being a Constitution (Amendment) Bill, voting has to be by Division.